

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/4880/2020**

This the 15<sup>th</sup> day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Sajad Ahmed Kawaosa s/o Ab. Samad Kawaosa, r/o Bhagati Barzulla, Gurdawara Lane, Srinagar.

.....Applicant

(Advocate:- Mr. T.H.Khawaja )

**Versus**

1. State of Jammu & Kashmir through Principal Secretary to Government, Housing & Urban Development Department, Civil Secretariat, Jammu/Srinagar.
2. Director Urban Local Bodies, Kashmir Division, Srinagar.
3. Secretary, Public Works Department, Civil Secretariat, Srinagar/Jammu.

.....Respondents

**O R D E R [O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Learned counsel for the applicant states that the present petition may kindly be dismissed as not pressed. Ordered accordingly.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

**KKS**

